55/2019

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/55/2019/ARE-13

M.S. Building,
Dr. B.R.Ambedkar Road,
Bangalore-56001,
Date: 27/07/2020.

: Present:

Patil Mohankumar Bhimanagouda
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.

:: ENQUIRY REPORT ::

Sub:- Departmental Enquiry against,

1. Sri S.B. Maishale, Assistant Engineer, Panchayath Raj Engineering Sub-Division, Raibag, Belagavi District.

2. Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub-Division, Raibag Taluk, Belagavi District.

3. Sri T.M Jakkappagola, Executive Officer, Taluk Panchayath, Raibag, Belagavi District.

Ref : 1) Report u/s 12(3) of the K.L Act, 1984 in Compt/Uplok/BGM-986/2017/PP, dated:03/09/2018.

2) Govt. Order No.ಗ್ರಾಅಪ 78 ಇಎನ್‌ಕ್ಯೂ 2018, Bengaluru, dated:07/02/2019.

3) Nomination Order No.UPLOK-1/DE/55/2019, Bengaluru dated: 18/02/2019.

*****

1. This Departmental Enquiry is directed against 1) Sri S.B. Maishale, Assistant Engineer, Panchayath Raj Engineering Sub-Division, Raibag, Belagavi District 2) Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub-Division, Raibag Taluk, Belagavi District and 3) Sri T.M Jakkappagola, Executive Officer, Taluk Panchayath, Raibag, Belagavi District (herein after referred to as the Delinquent Government Officials in short "DGOs").

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-1, vide order dated: 18/02/2019 cited above at reference-3, nominated Additional Registrar of Enquiries-13 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Enquiry against the aforesaid DGOs. The Additional Registrar Enquiries-13 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGOs calling upon them to appear before this Authority and to submit written statement of their defence.

4. The Articles of Charges framed by ARE-13 against the DGOs is as below:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

5. ಆ.ಸ.ನೌ-1 ರವರಾದ ಶ್ರೀ.ಎಸ್.ಬಿ. ಮೈಶಾಳೆ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ರಾಯಭಾಗ, ಆ.ಸ.ನೌ-2 ರವರಾದ ಶ್ರೀ.ಎಸ್.ಜಿ. ಭೋಸಲೆ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ರಾಯಭಾಗ ಹಾಗೂ ಆ.ಸ.ನೌ-3 ಶ್ರೀ.ಟಿ.ಎಂ. ಜಕ್ಕಪ್ಪ ಗೋಲಾ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಭಾಗ ರವರುಗಳಾದ ನೀವುಗಳು 2013-14ನೇ ಸಾಲಿನ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆಯ ರಿಪೇರಿಯನ್ನು ರೂ.90,000/- ಗಳ ಮೊತ್ತಕ್ಕೆ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಯೋಜನೆ ರೂಪಿಸಲಾಗಿದ್ದು, ಅಂದಾಜು ವೆಚ್ಚದ ಪಟ್ಟಿಯಲ್ಲಿ ಮತ್ತಿ, ನಂದಿಯ ಮರದಿಂದ ಕಿಟಕಿ ಹಾಗೂ ಬಾಗಿಲು ಫ್ರೇಮ್ ಅಳವಡಿಸುವ ಸಲುವಾಗಿ ಅಳತೆಗಳನ್ನು ಬರೆದಿದ್ದು ಹೊಸ ಫ್ರೇಮ್ ಅಳವಡಿಸದೆ ಹಳೆ ಕಟ್ಟಿಗೆ ಮೇಲೆ ಬಣ್ಣ ಬಳಿದು ಕಾಮಗಾರಿಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ನಿರ್ವಹಿಸದೆ, ಒಟ್ಟು ರೂ.22,529/- ಗಳ ಕಾಮಗಾರಿ ಮಾಡದೆ ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ ಕೆಲಸ ತೃಪ್ತಿಕರವಾಗಿದೆ ಎಂದು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ, 1 ರಿಂದ 3ನೇ ಆ.ಸ.ನೌ ರವರುಗಳಾದ ನೀವುಗಳು ಕಾಮಗಾರಿ ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ನೀಡಿ ನೀವುಗಳು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮಗಳು 3(1) (ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

6. ಶ್ರೀ ಶ್ರೀಮಂತ ಗಂಗಪ್ಪ ಸಲಗರೆ, ದಿಗ್ಗೇವಾಡಿ ಅಂಚೆ, ರಾಯಭಾಗ ತಾಲ್ಲೂಕು, ಬೆಳಗಾಂ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ದೂರು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

7. **ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ:** 1 ರಿಂದ 3ನೇ ಅಧಿಕಾರಿಗಳು ಗುತ್ತಿಗೆದಾರರೊಡನೆ ಸೇರಿ ರಾಯಭಾಗ್ ತಾಲ್ಲೂಕಿನ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆಗೆ ಎಸ್ಟಿಮೇಟ್ ಪ್ರಕಾರ ಕಾರ್ಯ ನಿರ್ವಹಿಸದೇ, ಸರ್ಕಾರದ ಹಣವನ್ನು ವಂಚಿಸಿ ಹಣ ದುರ್ಬಳಕೆ ಮಾಡಿ ಭ್ರಷ್ಟಾಚಾರವೆಸಗಿರುವುದಾಗಿ ಹಾಗೂ ಈ ಬಗ್ಗೆ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ. ದೂರಿನಂಶಗಳನ್ನು ಹಾಗೂ ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ, ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗೆ ರೂ.90,000/- ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಹಾಗೂ ಕಾಮಗಾರಿಯ ಅಳತೆ ಪುಸ್ತಕದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯನ್ನು ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಈ ದಾಖಲೆಗಳೊಡನೆ ಫೋಟೋವನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಅದನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಗೋಡೆಗೆ ಸರಿಯಾಗಿ ಬಣ್ಣ ಹಚ್ಚದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.

8. ನಂತರ, ಮೇಲ್ಕಂಡ ದೂರನ್ನು ಪೋಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಳಗಾವಿ ರವರಿಗೆ ತನಿಖೆಗಾಗಿ ಮತ್ತು ವರದಿ ಸಲ್ಲಿಸಲು ವಹಿಸಲಾಗಿತ್ತು. ಪೋಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಳಗಾವಿ ರವರು ದೂರಿನ ತನಿಖೆಯನ್ನು ಪೋಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಳಗಾವಿ ರವರ ಮೂಲಕ ಕೈಗೊಂಡು ದಿನಾಂಕ 15/09/2017ರ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಪೋಲೀಸ್ ನಿರೀಕ್ಷಕ ರವರು, ಮೇಲ್ಕಂಡ ದೂರಿನ ವಿಚಾರದಲ್ಲಿ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಸರ್ಕಾರಿ ಶಾಲೆಗೆ ಭೇಟಿ ನೀಡಿ, ವಿಚಾರಣೆ ಮಾಡಿ ಶಾಲಾ ರಿಪೇರಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳ ನಕಲುಗಳನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ. ನಂತರ ಶ್ರೀ. ಶಿವಾನಂದ ಹೂಗಾರ್, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ-1, ಬೆಳಗಾವಿ ರವರೊಂದಿಗೆ ಮತ್ತು ಶ್ರೀ ನಾಗಪೊ ವೆಂಕಪ್ಪ ಪೋತರೆಡ್ಡಿ, ಸಹ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ, ಹಲಕಿ, ಮುಧೋಳ ತಾಲ್ಲೂಕು ರವರ ಸಮಕ್ಷಮದಲ್ಲಿ ತನಿಖೆಯನ್ನು ನಡೆಸಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ಮೇಲ್ಕಂಡ ಕಾಮಗಾರಿಯನ್ನು 2015 ನೇ ಸಾಲಿನಲ್ಲಿ ಕೈಗೊಂಡಿದ್ದು, ಒಟ್ಟು ರೂ.83,223/- ಗಳ ಹಣವನ್ನು ಚೆಕ್ ಮೂಲಕ ಪಾವತಿ ಮಾಡಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಬೆಳಗಾವಿ ರವರ ವರದಿಯಂತೆ ಕರಾರು ಪತ್ರದಲ್ಲಿನ ಅನುಕ್ರಮ ಸಂಖ್ಯೆ 1 ಮತ್ತು 2 ರ ರಿಪೇರಿ ಕೆಲಸದಲ್ಲಿ ಹೊಸ ಕಟ್ಟಿಗೆಗಳನ್ನು ಅಳವಡಿಸದೇ ರೂ.3,003/- ಗಳನ್ನು ನಮೂದಿಸಿದ್ದು, ಕಿಟಕಿಗಳಿಗೆ ಹೊಸ ಕಟ್ಟಿಗೆ ಅಳವಡಿಸಿದೆಯೆಂದು ನಮೂದಿಸಿ ರೂ.19,526/-ಗಳನ್ನು ಪಾವತಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಹೀಗೆ ಒಟ್ಟು ರೂ.22,529/- ಗಳ ಕಾಮಗಾರಿ ಮಾಡದೇ ಕಾಮಗಾರಿ

55|2019

ಕೈಗೊಂಡ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ, ಕಾಮಗಾರಿ ಕೆಲಸ ತೃಪ್ತಿಕರವಾಗಿರುವುದಾಗಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಪಾವತಿಸಿರುವುದಾಗಿ ತನಿಖಾಧಿಕಾರಿಗಳು ತಿಳಿಸಿರುತ್ತಾರೆ. 1 ರಿಂದ 3 ನೇ ಆ.ಸ.ನೌ ರವರುಗಳು ಕಾಮಗಾರಿ ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ. ಕಾಮಗಾರಿಯ ಅವ್ಯವಹಾರಕ್ಕೆ ನೇರ ಹೊಣೆಗಾರರಾಗಿರುತ್ತಾರೆ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ.

9. ಮೇಲ್ಕಂಡ ದೂರಿನ ಬಗ್ಗೆ 1 ರಿಂದ 3 ನೇ ಆ.ಸ.ನೌ ರವರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿದ್ದು, 1 ನೇ ಆ.ಸ.ನೌ ರವರು ಶ್ರೀ.ಎಸ್.ಬಿ. ಮೈಶಾಳೆ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಉಪ ವಿಭಾಗ, ರಾಯಬಾಗ ರವರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ 2013-14ನೇ ಸಾಲಿನ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಹಿಡಕಲ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ ರಿಪೇರಿಯನ್ನು ರೂ.90,000/-ಗಳಿಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ಪಂಚಾಯತ್‌ಗೆ ಸದರಿ ಅವಧಿಯಲ್ಲಿ ಆ.ಸ.ನೌ ರವರು ಶಾಖಾಧಿಕಾರಿಯಾಗಿದ್ದರಿಂದ ಸದರಿ ಶಾಲೆಗೆ ಭೇಟಿ ನೀಡಿ ಸದರಿ ಶಾಲೆಯ ಕಟ್ಟಡವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಸುಮಾರು 25 ರಿಂದ 30 ವರ್ಷಗಳ ಹಿಂದಿನ ಅವಧಿಯಲ್ಲಿ ನಿರ್ಮಾಣದ ಕಟ್ಟಡದಂತೆ ಕಾಣಿಸುತ್ತದೆ. ರೂ.90,000/- ಅನುದಾನದಲ್ಲಿ ಅತೀ ಅವಶ್ಯವಾಗಿ ನಿರ್ವಹಿಸಬೇಕಾಗಿರುವ ಕೆಲಸಕ್ಕೆ ಅಂದಾಜು ಪತ್ರಿಕೆಯನ್ನು ತಯಾರಿಸಿ ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಂದ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಹಾಗೂ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಶ್ರೀ.ಪಿ.ಎ.ಬಂಡಗಾರ 3ನೇ ದರ್ಜೆ ಗುತ್ತಿಗೆದಾರರು ಸ:ದಿಗ್ಗೇವಾಡಿ ಇವರಿಂದ ಕಾಮಗಾರಿ ಕೆಲಸವನ್ನು ಅಂದಾಜು ಪತ್ರಿಕೆಯಲ್ಲಿ ನಮೂದಿಸಿದ ಅಂಶಗಳನ್ವಯ (ಬಾಗಿಲುಗಳಿಗೆ ಹಾಗೂ ಕಿಟಕಿಗಳಿಗೆ ಹೊಸ ಕಟ್ಟಿಗೆ ಫ್ರೇಮ್ ಹಾಗೂ ಶೆಟರ್ಸಗಳನ್ನು ಅಳವಡಿಸಿ ಬಣ್ಣ ಹಚ್ಚುವುದು, ಒಡೆದ ಹಂಚುಗಳನ್ನು ತೆಗೆದು ಹೊಸ ಹಂಚುಗಳನ್ನು ಅಳವಡಿಸುವುದು, ಶಾಲೆಯ ನೆಲಹಾಸಿಗೆಗೆ ಶಾಹಬಾದ ಸ್ಲಾಬ ಅಳವಡಿಸುವುದು ಶಾಲೆಯ ಒಳಗೋಡೆ ಮತ್ತು ಹೊರಗೋಡೆಗಳಿಗೆ ಬಣ್ಣ ಹಚ್ಚುವುದು) ನಿರ್ವಹಿಸಲಾಗಿರುತ್ತದೆ. ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಿಂದ ಶಾಲೆಯ ಅಧ್ಯಕ್ಷರು/ಕಾರ್ಯದರ್ಶಿಗಳಿಂದ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸಹ ಪಡೆಯಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರತಿಗಳನ್ನು ಹಾಗೂ ಕೆಲಸ ನಿರ್ವಹಿಸುವ ವೇಳೆ ತೆಗೆದ ಛಾಯಾ ಚಿತ್ರದ ಪ್ರತಿಗಳನ್ನು ಈ ಪತ್ರದ ಜೊತೆ ಲಗತ್ತಿಸಿದೆ. ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಪ್ರಕಾರ ಕೆಲಸದ ಮಾಪನ ಮಾಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ ಬಿಲ್ಲನ್ನು ಸಲ್ಲಿಸಿರುತ್ತೇನೆ ಎಂದು ನಮೂದಿಸಿರುತ್ತೀರಿ.

10. 2ನೇ ಆ.ಸ.ನೌ ರವರಾದ ಶ್ರೀ.ಎಸ್.ಜಿ. ಭೋಸಲೆ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಭಾಗ್ ರವರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಅನುದಾನದ ಅನುಗುಣವಾಗಿ ಸದರಿ ಅಂದಾಜು ಪತ್ರಿಕೆಗೆ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ನೀಡಿರುತ್ತದೆ. ಅಂದಾಜು ಪತ್ರಿಕೆಯಲ್ಲಿ ನಮೂದಿಸಿದ ಅಂಶಗಳನ್ವಯ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಪ್ರಕಾರ ಶಾಲೆಗೆ ಭೇಟಿ ನೀಡಿ ಕೆಲಸದ ಮಾಪನ ಮಾಡಿರುತ್ತದೆ. ದೂರುದಾರರ ದೂರು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿರುತ್ತದೆ ಎಂದು ನಮೂದಿಸಿರುತ್ತೀರಿ.

11. 3ನೇ ಆ.ಸ.ನೌ ರವರಾದ ಶ್ರೀ.ಚಿಕ್ಕಪ್ಪಗೋಳ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ರಾಯಭಾಗ್ ರವರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ 13ನೇ ಹಣಕಾಸು ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಸನ್ 2014-15ನೇ ಸಾಲಿನ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಸರ್ಕಾರಿ ಕನ್ನಡ ಗಂಡು ಮಕ್ಕಳ ಶಾಲೆ ರಿಪೇರಿ ಕಾಮಗಾರಿಯ ಒಟ್ಟು ಬಿಲ್ಲಿನ ಮೊತ್ತ ರೂ.89,997/- ಗಳನ್ನು ಈ ಕಛೇರಿಯಿಂದ ಪಾವತಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದನೆ ಪಡೆದು ಕ್ರಿಯಾ ಯೋಜನೆ ಪ್ರಕಾರ ಸಹಾಯಕ ಅಭಿಯಂತರರು ತಯಾರಿಸಿದ ಅಂದಾಜು ಪತ್ರಿಕೆಗೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಿ, ಅಂದಾಜು ಪತ್ರಿಕೆಗೆ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ರಾಯಬಾಗ ಇವರಿಂದ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಗುತ್ತಿಗೆದಾರರೊಂದಿಗೆ ತುಂಡು ಗುತ್ತಿಗೆ ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡು ಅವರಿಗೆ ಕಾಮಗಾರಿ ಆದೇಶ ನೀಡುವುದು ಮತ್ತು ಕೊನೆಗೆ ಕಾಮಗಾರಿ ಬಿಲ್ಲು ಪಾವತಿಸುವುದು ಮಾತ್ರ ನನ್ನ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಸದರಿ ಕಾಮಗಾರಿಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ, ಅಂದಾಜು ಪತ್ರಿಕೆ ತಯಾರಿಸುವುದು, ತಾಂತ್ರಿಕ ಅನುಮೋದನೆ ನೀಡುವುದು, ಕಾಮಗಾರಿ ಮಾಪನ ಮಾಡುವುದು, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಕಾಮಗಾರಿ ದಾಖಲಿಸುವುದು, ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರ ಸಲ್ಲಿಸುವುದು, ಖುದ್ದಾಗಿ ಪರಿಶೀಲಿಸುವುದು, ಕಾಮಗಾರಿ ಬಿಲ್ಲು ತಯಾರಿಸಿ ನಮ್ಮ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವ ಸಂಪೂರ್ಣ ಜವಾಬ್ದಾರಿ ಶ್ರೀ.ಎಸ್.ಬಿ.ಮೈಶಾಳೆ, ಸಹಾಯಕ ಅಭಿಯಂತರರು ಹಾಗೂ ಶ್ರೀ.ಎಸ್.ಜಿ.ಭೋಸಲೆ, ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ರಾಯಭಾಗ ಇವರದ್ದಾಗಿರುತ್ತದೆ. ಇವರುಗಳು ತಾಂತ್ರಿಕ ಹುದ್ದೆ ಹೊಂದಿರುವ ಅಧಿಕಾರಿಗಳಾಗಿರುತ್ತಾರೆ. ಆ.ಸ.ನೌ ರವರಾದ ನೀವು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಹಣ ಬಟವಾಡೆ ಅಧಿಕಾರಿಯಾಗಿರುವ ಕಾರಣ ಸದರಿಯವರು ಸಲ್ಲಿಸಿದ ಕಾಮಗಾರಿ ಬಿಲ್ಲುಗಳನ್ನು ಹಾಗೂ

55/2019

ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಹಣ ಪಾವತಿಸುವುದು ಮಾತ್ರ ನನ್ನ ಜವಾಬ್ದಾರಿ ಇರುತ್ತದೆ. ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳು ಕಾಲಕಾಲಕ್ಕೆ ಪರಿಶೀಲನೆ ಮಾಡಿ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ, ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರವರಿಂದ ಕಾಮಗಾರಿಯ ಅಳತೆ ಪರಿಶೀಲನೆ ಮಾಡಿಸಿ, ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಬಿಲ್ಲು ಪಾವತಿಗಾಗಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, ತದನಂತರ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ದಿನಾಂಕ: 30/05/2015 ರಂದು ಖುದ್ದಾಗಿ ಭೌತಿಕವಾಗಿ ಕಾಮಗಾರಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುವ ಬಗ್ಗೆ ಕಂಡುಬಂದಿದ್ದು ಇರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪತ್ರಿಕೆ ಪ್ರಕಾರ ಭೌತಿಕವಾಗಿ ಅಂದಾಜು ಪತ್ರಿಕೆಯಲ್ಲಿರುವಂತೆ ಎಲ್ಲಾ ಕೆಲಸಗಳು ಅನುಷ್ಠಾನಗೊಂಡ ಬಗ್ಗೆ ಪರಿಶೀಲನೆ ಮಾಡಲು ತಾಂತ್ರಿಕತೆಯನ್ನು ಹೊಂದಿರುವ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು ಚೆಕ್ ಮೆಜರ್‌ಮೆಂಟ್ ಆಧಾರದ ಮೇಲೆ ಹಣ ಸಂದಾಯ ಮಾಡಲಾಗಿದೆ ಎಂದು ನಮೂದಿಸಿರುತ್ತೀರಿ.

12. ಮೇಲ್ಕಂಡ ದೂರುದಾರರ ದೂರು, ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಹಾಗೂ ಆ.ಸ.ನೌ ರವರುಗಳ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದ್ದು, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಕಂಡು ಬರುತ್ತವೆ.

1) 2013-14ನೇ ಸಾಲಿನ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆಯ ರಿಪೇರಿಯನ್ನು ರೂ.90,000/-ಗಳ ಮೊತ್ತಕ್ಕೆ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಯೋಜನೆ ರೂಪಿಸಲಾಗಿದೆ.

2) ಅಂದಾಜು ವೆಚ್ಚದ ಪಟ್ಟಿಯಲ್ಲಿ ಮತ್ತಿ, ನಂದಿಯ ಮರದಿಂದ ಕಿಟಕಿ ಹಾಗೂ ಬಾಗಿಲು ಫ್ರೇಮ್ ಅಳವಡಿಸುವ ಸಲುವಾಗಿ ಅಳತೆಗಳನ್ನು ಬರೆದಿದ್ದು ಹೊಸ ಫ್ರೇಮ್ ಅಳವಡಿಸದೆ ಹಳೆ ಕಟ್ಟಿಗೆ ಮೇಲೆ ಬಣ್ಣ ಬಳಿದು ಒಟ್ಟು ರೂ.22,529/-ಗಳ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುವುದು ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಯಿಂದ ಧೃಡಪಟ್ಟಿರುತ್ತದೆ.

3) ಕಾಮಗಾರಿಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ನಿರ್ವಹಿಸದೆ ಇದ್ದರೂ ಹಣ ಪಾವತಿಸಿರುವುದಾಗಿ ವರದಿಯಲ್ಲಿ ನಮೂದಿಸಿರುತ್ತಾರೆ.

4) ಒಟ್ಟು ರೂ.22,529/- ಗಳ ಕಾಮಗಾರಿ ಮಾಡದೆ ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ ಕೆಲಸ ತೃಪ್ತಿಕರವಾಗಿದೆ ಎಂದು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿರುವುದಾಗಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ನಮೂದಿಸಿರುತ್ತಾರೆ.

13. 1 ರಿಂದ 3ನೇ ಆ.ಸ.ನೌ ರವರುಗಳು ಕಾಮಗಾರಿ ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ಸಹಿ ಹಾಕಿರುವುದಾಗಿ ಹಾಗೂ ಸದರಿಯವರು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿದ ಬಗ್ಗೆ ತನಿಖೆಯಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ.

14. ದೂರು ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ 1 ರಿಂದ 3 ಆ.ಸ.ನೌಕರರುಗಳಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾದ್ದರಿಂದ 1 ರಿಂದ 3 ಆ.ಸ.ನೌಕರರುಗಳಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಕ್ರಮ ಜರುಗಿಸಬಹುದಾಗಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

15. ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ 1 ರಿಂದ 3 ಆ.ಸ.ನೌಕರರುಗಳಾದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದೀರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ 1 ರಿಂದ 3 ಆ.ಸ.ನೌಕರರುಗಳಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಹಾಗೂ ನಿಮ್ಮಗಳ ವಿರುದ್ದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ 1 ರಿಂದ 3 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು 1 ರಿಂದ 3 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರಿಗೆ ವಹಿಸಿ ಆದೇಶ ಮಾಡಿದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

55|2019

16. The AOC was duly served on the DGO No-1 to 3. Though the AOC was duly served the DGO No-1 to 3 remained absent, hence they were placed Ex-parte. Since the DGO No-1 to 3 remained Ex-parte, the question of recording FOS, SOS, defence evidence and Questionnaire does not arise.

17. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 and PW-2, got marked the documents at Ex.P-1 to P-10 and closed their side. Since the DGO No-1 to 3 remained Ex-parte, the question of recording FOS, SOS, defence evidence and questionnaire does not arise.

18. Upon consideration of the charge leveled against the DGO No-1 to 3, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the only point that arises for my consideration is as under:

> ***Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO No-1 Sri S.B. Maishale working as Assistant Engineer, Panchayath Raj Engineering Sub-Division, Raibag, Belagavi District, the DGO No-2 Sri S.G. Bhosale working as Assistant Executive Engineer, Panchayath Raj Engineering Sub-Division, Raibag Taluk, Belagavi District and DGO No-3 Sri T.M. Jakkappagola, Executive Officer, Taluk Panchayath, Raibag, Belagavi***

> ***District were responsible for the implementation of the works under 13th Financial Policy. The DGO No-1 to 3 were entrusted with the work of renovation of the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag and Rs.90,000/- was sanctioned for the repairs of Hosatti Thotada School (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ). However, the DGO No-1 to 3 instead of using new door and windows, had used the old door and windows for renovation and without executing the works as per the estimate had misappropriated a sum of Rs.22,529/- and thereby failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.***

19. My finding on the above point is held "***in the Affirmative***" for the following:

:: REASONS ::

20. **Point No-1:-** The complainant Sri Srimantha Gangappa Salagere, resident of Diggewadi Village, Raibag Taluk, Belagavi District has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that, he knows the DGO No-1 to

3. During the year 2013-14 under the 13th Financial Policy the repair works to the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag was taken up. The repairs to the school building were taken up the contractor under the supervision of DGO No-1 to 3. However, the DGO No-1 to 3 have not executed the repairs works as per the estimate. They have misappropriated the funds and cheated the Government. The DGO No-1 to 3 have not installed new doors and windows. The existing door and windows were painted and the same old doors and windows were shown as new ones. Thus the DGOs have misappropriated the said amount. He further states that, Rs.90,000/- was sanctioned, however, the entire sum has not been used and the amount has been misappropriated.

21. PW-1 further states that, hence, he has lodged the compliant in this regard as per Ex.P-1. The Form No-1 and II are at Ex.P-2 and P-3. PW-1 further states that, along with the complaint he has produced estimate of the said work, M.B. Book and completion certificate issued by DGO No-2. All these documents have been commonly marked as Ex.P-4. PW-1 has also produced the photographs of school building and they have been commonly marked as Ex.P-5. He has also produced the certificate issued by the Head Master of the said school and it is at Ex.P-6. Hence, he prays for taking necessary action against the DGO No-1 to 3.

22. After lodging the complaint to this institution, the Hon'ble Upa Lokayukta referred the matter for investigation to the Superintendent of Police, Karnataka Lokayukta, Belagavi. He in turn deputed PW-2 Sri Parashuram Dabali, Police Inspector, Karnataka Lokayukta, Belagavi to conduct the investigation and submit his report.

23. The investigation officer Sri Parashuram Dabali, Police Inspector, Karnataka Lokayukta, Belagavi has been examined as PW-2. He states that, from 14/09/2015 he is working as Police Inspector, Karnataka Lokayukta, Belagavi. The Superintendent of Police, Karnataka Lokayukta, Belagavi directed him to conduct the investigation on the complaint of Sri Srimantha Gangappa Salagere, resident of Diggewadi Village, Taluk Raibag.

24. PW-2 further states that, accordingly he took up the investigation and visited the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag of Hidkal Village and enquired the concerned officials. He further states that, he obtained the connected documents from Taluka Panchyath, Raibag. He had requested the Executive Officer, Taluka Panchayath, Raibag to depute one Engineer for the purpose of investigation. Accordingly Sri Shivananda Hugar, Assistant Engineer, PWD, Belagavi was deputed. PW-2 further states that, he has summoned Sri Nagappa Potaraddi, the Head Master during the period in which the work was executed. He has also summoned the present Head Master and others. PW-2

further states that, Sri Shivananda Hugar, Assistant Engineer, PWD, Belagavi inspected the repairs works and he has submitted his report as per Ex.P-7.

25. PW-2 further states that, on the basis of spot inspection and the report of Sri Shivananda Hugar, Assistant Engineer at Ex.P-7 he has found the following irregularities.

a) As per the estimate Rs.3003/- was reserved for installation new wooden doors to the school building. Rs.19,526/- was reserved for installation of new windows to the school building. Totally Rs.22,529/- was reserved for installation of new wooden door and wooden windows. The DGOs had mentioned in the M.B. Book that, new door and windows were installed and completion certificate was also issued certifying the work of the contractor. However, new door and windows were not installed. But the existing old door and windows were painted and Rs.22,529/- was withdrawn and misappropriated by the DGO No-1 to 3. The DGO No-1 to 3 had released the amount of Rs.22,529/- to the contractor without installing new door and windows.

26. PW-2 further states that, the DGO No-1 was the Assistant Engineer in Panchayath Raj Engineering Department, Raibag and he was personally responsible to prepare the estimate and to supervise

the work. The DGO No-1 was under a duty to supervise the repair works of the school, write the M.B. Book etc., However, the DGO No-1 has not properly performed his duty, he has issued false certificate that the work was satisfactory and he has shown dereliction of duty. The DGO No-1 is also responsible for the misappropriation of the said amount.

27. PW-2 further states that, the DGO NO-2 was the Assistant Executive Engineer, Panchayath Raj Engineering Department, Taluka Panchayath, Raibag. He was supposed to visit the school, supervise work executed and accordingly sign the M.B. Book that the work was satisfactory. The DGO No-2 is the person responsible for issuing the satisfactory completion certificate to the contractor. However, the DGO No-2 has committed dereliction of duty by not properly supervising the repair works of the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag of Hidkal Village building.

28. PW-2 further states that, the DGO No-3 was the Executive Officer of Taluka Panchayath Raibag and he was responsible for issuing the satisfactory completion certificate and also for releasing the amount to the contractor. However, the DGO No-3 has committed dereliction of duty by not properly supervising the repair works of the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag of Hidkal Village building and he has also

involved in creation of bogus documents and misappropriated the funds.

29. PW-2 further states that, the DGO No-1 to 3 have totally misappropriated Rs.22,529/- and caused loss to the Government exchequer. PW-2 further states that, he has submitted his report to the Superintendent of Police, Karnataka Lokayukta, Belagavi and the said report is at Ex.P-8. The Superintendent of Police, Karnataka Lokayukta, Belagavi in turn has submitted his report which is at Ex.P-9. He has produced the connected documents pertaining to the repair works of the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag of Hidkal Village and they have been commonly marked as Ex.P-10.

30. The evidence of PW-1 and PW-2 has totally remained unchallenged. Though the AOC was duly served on the DGO No-1 to 3, they have remained Ex-Parte. Hence, the evidence of PW-1 and 2 has remained unchallenged.

31. I have carefully gone through the oral and documentary evidence adduced by Disciplinary Authority. After lodging of the complaint to this institution, PW-2 the Police Inspector, Karnataka Lokayukta, Belagavi was deputed to conduct the investigation and submit his report. Accordingly PW-2 has taken the assistance of Sri Shivananda Hugar, Assistant Engineer, PWD, Belagavi and he has conducted the investigation and submitted his report. The report of

the I.O is at Ex.P-8. The final opinion of the I.O in his report is as follows,

<u>ವಿಚಾರಣಾಧಿಕಾರಿಗಳ ಅಭಿಪ್ರಾಯ:-</u>

ಸದರಿ ಕಾಮಗಾರಿಯು 2015 ನೇ ಸಾಲಿನಲ್ಲಿ ನಡೆದಿದ್ದು, ಈ ರಿಪೇರಿ ಕಾಮಗಾರಿಗಾಗಿ ಒಟ್ಟು ರೂ. 83,223/- ಗಳ ಚೆಕ್ ಮಂಜೂರು ಆಗಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ರಿಪೇರಿ ಕಾಮಗಾರಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಹಾಗೂ ಸಹಾಯಕ ಅಭಿಯಂತರರು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಬೆಳಗಾವಿ ರವರ ವರದಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಕರಾರ ಪತ್ರದಲ್ಲಿನ ಅ.ನಂ. 1 ಮತ್ತು ಅ.ನಂ. 2 ರ ರಿಪೇರಿ ಕೆಲಸದಲ್ಲಿ ಹೊಸ ಕಟ್ಟಿಗೆಗಳನ್ನು ಅಳವಡಿಸದೇ ಇರುವುದು ಕಂಡು ಬಂದಿದ್ದು ಇರುತ್ತದೆ, ಅಂದಾಜು ವೆಚ್ಚ ಪತ್ರಿಕೆಯ ಪ್ರಕಾರ ಬಾಗಿಲುಗಳಿಗೆ ಹೊಸ ಕಟ್ಟಿಗೆ ಅಳವಡಿಸಿದೆ ಅಂತಾ ರೂ.3003/- ನಮೂದಿಸಿದ್ದು, ಹಾಗೂ ಕಿಟಕಿಗಳಿಗೆ ಹೊಸ ಕಟ್ಟಿಗೆ ಅಳವಡಿಸಿದೆ ಅಂತಾ ರೂ.19,526/- ನಮೂದಿಸಿದ್ದು ಇರುತ್ತದೆ. ಹೀಗೆ ಒಟ್ಟು ರೂ.22,529/- ರೂಪಾಯಿಗಳ ಕಾಮಗಾರಿ ಮಾಡದೇ ಕಾಮಗಾರಿ ಕೈಕೊಂಡ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ, ಕಾಮಗಾರಿ ಕೆಲಸ ತೃಪ್ತಿಕರವಾಗಿರುತ್ತದೆ ಅಂತಾ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣವನ್ನು ಸಹ ಸಂದಾಯ ಮಾಡಲಾಗಿದೆ.

ಶಾಲೆಯ ರಿಪೇರಿ ಕಾಮಗಾರಿಯಲ್ಲ ಅ.ನಂ.1 ಮತ್ತು 2 ರಲ್ಲಿ ಹೊಸ ಕಟ್ಟಿಗೆಯನ್ನು ಅಳವಡಿಸದೇ ಹಳೆಯ ಬಾಗಿಲ ಹಾಗೂ ಕಿಟಕಿಯ ಕಟ್ಟಿಗೆಗಳಿಗೆ ಬಣ್ಣ ಹಚ್ಚಿ ಅವ್ಯವಹಾರ ಮಾಡಿದ್ದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಹಾಗೂ ದಾಖಲಾತಿಗಳ ಆಧಾರದ ಮೇಲಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಈ ಕೆಳಕಂಡ ಜನರಾದ

1) ಶ್ರೀ ಎಸ್.ಬಿ ಮೈಶಾಳೆ, ಎ.ಇ ಪಂಚಾಯತ್‌ರಾಜ್ ಸಬ್ ಡಿವಿಜನ್, ರಾಯಬಾಗ ಇವರು ಶಾಲೆಯ ಪರಿಶೀಲನೆ ಮಾಡಿ ಅಂದಾಜು ಪತ್ರಿಕೆ ತಯಾರಿಸಿ ಅನುಮತಿ ಪಡೆದುಕೊಂಡು ಸರಿಯಾಗಿ ರಿಪೇರಿ ಕಾಮಗಾರಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಅ.ನಂ.1 ಮತ್ತು 2 ರಿಪೇರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಹೊಸ ಕಟ್ಟಿಗೆ ಅಳವಡಿಸಿದ

ಬಗ್ಗೆ ನಮೂದಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಕಾಮಗಾರಿಯು ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ಸಹಿ ಮಾಡಿ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ, ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

2) ಶ್ರೀ ಎಸ್.ಜಿ. ಭೋಸಲೆ, ಎ.ಇ.ಇ, ತಾಲೂಕಾ ಪಂಚಾಯತ್, ರಾಯಬಾಗ್ ಇವರು ಸ್ಥಳ ಹಾಗೂ ಕಾಮಗಾರಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ, ಪರಿಶೀಲನೆ ಮಾಡಿದ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಸಹಿ ಮಾಡಿರುತ್ತಾರೆ ಹಾಗೂ ಕಾಮಗಾರಿಯು ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ಸಹಿ ಮಾಡಿ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ, ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

3) ಶ್ರೀ ಟಿ.ಎಮ್ ಜಕ್ಕಪ್ಪಗೋಳ, ಇ.ಓ, ತಾಲೂಕಾ ಪಂಚಾಯತ್, ರಾಯಬಾಗ ಇವರು ಸ್ಥಳ ಹಾಗೂ ಕಾಮಗಾರಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಕಾಮಗಾರಿಯು ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ಸಹಿ ಮಾಡಿ ಚೆಕ್ ಮುಖಾಂತರ ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ನೀಡಿ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ, ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಿ ಹಣ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

32. Ex.P-9 is the report of the Superintendent of Police, Karnataka Lokayukta, Belagavi. His report is based upon the report of PW-2. Ex.P-7 is the report of Sri Shivananda Hugar, Assistant Engineer, PWD, Belagavi. I have carefully gone through the reports at Ex.P-7, Ex.P-8 and Ex.P-9. I have also gone through the documents produced at Ex.P-10 i.e Estimate, payment advise, administrative approval, piece work agreement, agreement, M.B. Book and other connected documents.

33. On careful perusal of the documents it is observed that, an estimate was prepared for the repair works of the Hosatti Thotada school (ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆ) of Hidkal Village, Taluk Raibag of Hidkal Village for an amount of Rs.90,000/- in the year 2013-14 under the 13th financial policy of the Government of Karnataka. The DGO No-1 was responsible for supervising the work of the contractor, writing the M.B. Book and issuing the completion certificate to the contractor. Similarly the DGO No-2 was responsible for supervising the work of the DGO No-1, counter signing the M.B. Book, issuing completion certificate. The DGO No-3 was responsible for supervising the work and to release the amount by cheque to the contractor only if the work was carried out as per the estimate. However, on careful perusal of the report at Ex.P-8 coupled with the report at Ex.P-7, it is observed that, the DGO No-1 to 3 have not properly supervised the repair works of the school. Though Rs.22,529/- was released for installation of new wooden door and wooden windows, the said door and windows were not installed. The old and existing door and windows were painted and it was shown that, new door and windows were installed. The DGO No-1 to 3 have colluded with the contractor and misappropriated Rs.22,529/- allotted for installation of new door and windows to the school building. On careful perusal of the oral and documentary evidence, I am of the opinion that, the DGO No-1 to 3 have colluded with the contractor and instead of using new doors and windows have painted the existing doors and windows and they have misappropriated an amount of Rs.22,529/-.

55/2019

34. The Investigation Officer/PW-2 has conducted a detailed investigation by collecting the documents from the concerned authorities. The I.O has verified the available documents and prepared his report. The evidence of PW-2 and his report at Ex.P-8 have remained unchallenged. There is nothing on record to doubt the veracity of his report at Ex.P-8. The evidence of I.O is supported by the documents secured from the concerned authorities.

35. The evidence of PW-2 places the actual facts on record. The DGO No-1 to 3 have remained Ex-parte, hence, there is no material to disbelieve or discredit his version. The evidence of PW-2 and his report at Ex.P-8 therefore deserve to be believed. Hence, I believe the report at Ex.P-8 and evidence of I.O/PW-2. On careful perusal of the evidence of Disciplinary Authority, I am of the opinion that, the charge leveled against the DGO No-1 to 3 has been proved. Hence, on appreciation of the evidence of complainant/PW-1 and the Investigation Officer/PW-2, I am of the opinion that, the Disciplinary Authority has proved the charge leveled against the DGO No-1 to 3.

36. For the reasons stated above the DGO No-1 to 3, being the Government/Public Servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants. On appreciation of entire oral and documentary evidence I hold that the charge leveled against

the DGO No-1 to 3 is established. Hence, I answer point No.1 " ***in the Affirmative*** ".

: : ORDER ::

The Disciplinary Authority has proved the charge against the DGO No-1 Sri S.B. Maishale working as Assistant Engineer, Panchayath Raj Engineering Sub Sub-Divison, Raibag, Belagavi District, the DGO No-2 Sri S.G. Bhosale working as Assistant Executive Engineer, Panchayath Raj Engineering Sub-Division, Raibag Taluk, Belagavi District and the DGO No-3 Sri T.M. Jakkappagola, Executive Officer, Taluk Panchayath, Raibag, Belagavi District.

The DGO No-1 to 3 are held responsible for misappropriation of a sum of Rs.22,529/-.

37. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 27th day of July 2020

(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

55/2019

ANNEXURE

Documents marked on behalf of the Disciplinary Authority
Ex.P-1: Complaint (Original) **Ex.P-1(a):** Signature of the complainant.
Ex.P-2: Form No-1(Original) **Ex.P-2(a):** Signature of the complainant.
Ex. P-3: Form No-II (Original) **Ex.P-3(a):** Signature of the complainant.
Ex.P-4: Documents furnished along with the complaint (Xerox copies).
Ex.P-5: Xerox copies of the photographs (Xerox copies).
Ex.P-6: Certificate issued by the Head Master of the school (self attested copy).
Ex.P-7: Report of the Assistant Engineer, PWD, Belagavi (Original copies).
Ex. P-8: Report of the I.O (Original copies). **Ex.P-8(a):** Signature of the I.O. **Ex.P-8(b):** Signature of the I.O.
Ex. P-9: Report of Superintendent of Police, Karnataka Lokayukta, Belagavi (Original copies). **Ex.P-9(a):** Signature of the I.O.
Ex. P-10: Documents furnished along with the report, page no.83 original, page no.84-86 attested copies, page no.87 xerox, page no.88-92 attested copies, page no.93 xerox copy, page no.94-95 attested copies, page no.96 xerox copy, page no.97-119 attested copies.
Documents marked on behalf of the DGO
Nil

Dated this the 27th day of July 2020

27/7/2020

(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

55|19

GOVERNMENT OF KARNATAKA

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/55/2019/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **29/07/2020**

RECOMMENDATION

Sub:- Departmental inquiry against;

1) Sri S.B. Maishale, Assistant Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District;
2) Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District.
3) Sri T.M.Jakkappagol, Executive Officer, Taluk Panchayath, Raibag, Belagavi District – Reg.

Ref:- 1) Govt. Order No.ಗ್ರಾಅಪ 78 ಇಎನ್‌ಕ್ಯೂ 2018, Bengaluru dated 7/2/2019.

2) Nomination order No.UPLOK-1/DE/55/2019, Bengaluru dated 18/2/2019 of Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 27/7/2019 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru

---

The Government by its order dated 7/2/2019 initiated the disciplinary proceedings against (1) Sri S.B.Maishale, Assistant Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District; (2) Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Raibag Taluk, Belagavi District and (3) Sri T.M. Jakkappagol, Executive Officer, Taluk Panchayath, Raibag, Belagavi District (hereinafter referred to as Delinquent Government Officials 1 to 3, for short as DGO-1, DGO-2 and DGO-3 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/55/ 2019, Bengaluru dated 18/2/2019 nominated Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri S.B.Maishale, Assistant Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District; DGO-2 Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Raibag Taluk, Belagavi District and DGO-3 Sri T.M. Jakkappagol, Executive Officer, Taluk Panchayath, Raibag, Belagavi District were tried for the following charges:-

"ಆ.ಸ.ನೌ-1ರವರಾದ ಶ್ರೀ ಎಸ್.ಬಿ.ಮೈಶಾಲೆ, ಹಿಂದಿನ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗ, ರಾಯಭಾಗ, ಆ.ಸ.ನೌ-2ರವರಾದ ಶ್ರೀ ಎಸ್.ಜಿ.ಭೋಸಲೆ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ ಉಪ ವಿಭಾಗ, ರಾಯಭಾಗ ಹಾಗೂ ಆ.ಸ.ನೌ-3 ಶ್ರೀ ಟಿ.ಎಂ.ಜಕ್ಕಪ್ಪಗೋಲಾ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತ್, ರಾಯಭಾಗ್ ರವರುಗಳಾದ ನೀವುಗಳು 2013-14ನೇ ಸಾಲಿನ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಹಿಡಕಲ್ ಗ್ರಾಮದ ಹೊಸಟ್ಟಿ ತೋಟದ ಶಾಲೆಯ ರಿಪೇರಿಯನ್ನು ರೂ.90,000/- ಗಳ ಮೊತ್ತಕ್ಕೆ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಯೋಜನೆ ರೂಪಿಸಲಾಗಿದ್ದು, ಅಂದಾಜು ವೆಚ್ಚದ ಪಟ್ಟಿಯಲ್ಲಿ ಮತ್ತಿ, ನಂದಿಯ ಮರದಿಂದ ಕಿಟಕಿ ಹಾಗೂ ಬಾಗಿಲು ಫ್ರೇಮ್ ಅಳವಡಿಸುವ ಸಲುವಾಗಿ ಅಳತೆಗಳನ್ನು ಬರೆದಿದ್ದು, ಹೊಸ ಫ್ರೇಮ್ ಅಳವಡಿಸದೆ ಹಳೆ ಕಟ್ಟಿಗೆ ಮೇಲೆ ಬಣ್ಣ ಬಳಿದು ಕಾಮಗಾರಿಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ನಿರ್ವಹಿಸದೆ, ಒಟ್ಟು ರೂ. 22,529/- ಗಳ ಕಾಮಗಾರಿ ಮಾಡದೆ, ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಬಗ್ಗೆ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ ಕೆಲಸ ತೃಪ್ತಿಕರವಾಗಿದೆ ಎಂದು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ, 1ರಿಂದ 3ನೇ

ಆ.ಸ.ನೌರವರುಗಳಾದ ನೀವುಗಳು ಕಾಮಗಾರಿ ತೃಪ್ತಿಕರವಾಗಿ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ನೀಡಿ ನೀವುಗಳೂ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಿ ಕರ್ತವ್ಯ ನಿಷ್ಕಾಳಜಿತನ ತೋರಿಸಿ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮಗಳು 3(1) (ii) ಮತ್ತು (iii)ರಡಿಂಬಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 Sri S.B.Maishale, Assistant Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District; DGO-2 Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Raibag Taluk, Belagavi District and DGO-3 Sri T.M. Jakkappagol, Executive Officer, Taluk Panchayath, Raibag, Belagavi District. The Inquiry Officer has held that DGOs 1 to 3 are responsible for causing misappropriation in a sum of Rs.22,529/-.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by Inquiry officer;

(i) DGO-1 Sri S.B. Maishale is due to retire from service on 31/12/2023;

(ii) DGO-2 Sri S.G. Bhosale is due to retire from service on 31/12/2020

(iii) DGO-3 Sri T.M.Jakkappagol is due to retire from service on 30/11/2023.

7. Having regard to the nature of charge proved against DGO-1 Sri S.B. Maishale; DGO-2 Sri S.G. Bhosale and DGO-3 Sri T.J. Jakkappagol;

(i) it is hereby recommended to the Government for imposing penalty of withholding two annual increments payable to DGO-1 Sri S.B.Maishale, Assistant Engineer, Panchayath Raj Engineering Sub Division, Raibag, Belagavi District with cumulative effect and also for recovering a sum of Rs.7,510/- from the salary and other allowances payable to DGO-1 Sri S.B. Maishale;

(ii) it is hereby recommended to the Government for imposing penalty of reducing the pay in the time scale of pay by two lower Stages with cumulative effect on DGO-2 Sri S.G. Bhosale, Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Raibag Taluk, Belagavi District and also for recovering a sum of Rs.7,510/- from the salary and other allowances payable to DGO-2 Sri S.G. Bhosale;

(iii) it is hereby recommended to the Government for imposing penalty of withholding two annual increments payable to DGO-3 Sri T.M.

Jakkappagol, Executive Officer, Taluk Panchayath, Raibag, Belagavi District with cumulative effect and also for recovering a sum of Rs.7,510/- from the salary and other allowances payable to DGO-3 Sri T.M.Jakkappagol.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru